

ITEM NO.59

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 14793/2022

(Arising out of impugned final judgment and order dated 07-10-2021 in WT No. 690/2015 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

M/S GEM AROMATICS PRIVATE LIMITED & ORS.

Respondent(s)

(IA No. 120602/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 120604/2022 - EXEMPTION FROM FILING O.T.)

Date : 13-10-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. R. K. Raizada, Adv.
Mr. Bhakti Vardhan Singh, AOR
Mr. Ankit Khatri, Adv.

For Respondent(s) Ms. Radhika Bishwajit Dubey, Adv.
Mr. Bishwajit Dubey, Adv.
Ms. Ananya Sikri, Adv.
Mr. Nikhil Saran, Adv.
Mr. Vaibhav Joshi, AOR

Mr. Sanjay Kapur, AOR
Mr. Surya Prakash, Adv.
Mr. Arjun Bhatia, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Service of notice on respondent No.2 is
yet to be completed.

Let service of notice be effected through
the District Court at Badaun, Uttar Pradesh and

Registry to take appropriate steps in that regard.

List after five weeks.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR